

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3249  
TO BE ANSWERED ON 18<sup>TH</sup> DECEMBER, 2015**

**REGULATION FOR OCCUPATIONAL THERAPY**

**3249. SHRI ANTO ANTONY:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has put in place any uniform regulatory laws and mechanism to govern occupational therapy in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to establish a National Council for Occupational Therapy (NCOT);
- (d) if so, the details including the salient features thereof;
- (e) whether the Government has received any proposal/representation in this regard; and
- (f) if so, the details thereof and the response of the Government thereto?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (f): ‘Allied and Healthcare Professional’s Central Council Bill 2015’ for maintaining standards of education and practice through the constitution of Central and Corresponding State Councils for Allied and Health Care Professions has been placed in public domain for wider consultation.

A representation from All India Occupational Therapists Association (AIOTA) for setting up a Central Council of Occupational Therapy has been received. The Bill covers Occupational Therapy also.

.....